

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Govindan S. Tampi, Member(Admnv.)
Hon'ble Shri Shanker Raju, Member (Judicial)

C.P.No.245/2001 in
O.A.No.807/2000
M.A.No.1856/2001

(21)

New Delhi, this the 12th day of October, 2001

Mahipal
S/o Shri Mange Ram
J-555, Mandir Marg,
Opposite Kalibari,
New Delhi.

Petitioner.

(By Advocate: Shri H.C.Sharma)

Versus

Union of India,
Throughs Shri Arun Bhatnagar
Secretary,
Ministry of Rural Development
Krishi Bhawan,
New Delhi.

-RESPONDENTS

(By Advocate: Shri K.R.Sachdeva)

O R D E R(Oral)

By Shri Govindan S. Tampi, M(A):

In this case the Tribunal, vide order dated 5.2.2001 has directed the respondents to consider the applicant's case for conferment of temporary status ~~by~~ and pass a speaking order within two months from the date of receipt of a copy of the order. The respondents ^{have} ₂ also asked for ^{and granted} extension of time for implementation of the aforesaid directions.

2. Today, the learned counsel for the respondents produced before us an Office Order dated 11.10.2001 which ^{prime basis shows} ₂ shows that the respondents have complied with the directions of this Tribunal. On the other hand, the learned counsel for the applicant states that the Tribunal's directions have not been complied fully by the respondents.

3. Prima-facie, we find that there is no wilful or contumacious disobedience on the part of the respondents in implementing the directions of this Tribunal, ^{therefore} the Contempt Petition is closed. The notices issued to the respondents are discharged. Of course, liberty is granted to the applicant, if any grievance survives, to approach this Tribunal in accordance with law. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

(GOVINDAN S. TAMPI)
MEMBER(A)

/RAO/

(22)